

(74)

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/74/(IB)/2017  
NAME OF THE PETITIONER(S) : EDELWEISS ASSET RECONSTRUCTION CO LTD  
NAME OF THE RESPONDENT(S) : MARG LIMITED  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

S. Inder mehta	Counsel for Petitioner	
R. Sankar narayanan	for Senior Counsel	
N.P. VIJAY KUMAR	Counsel for Respondent	
V. J. ARUL MOO	" " "	

**ORDER**

Counsels representing both the parties are present. Counsel for respondent submitted that due to unavoidable circumstances, the respondent could not give instructions to the counsel in regard to the arrangements made for settling the issue with the petitioners. It is also submitted that they have already given a proposal for settlement to the other side and the same did not materialise. Counsel for respondent prayed for some more time for making submissions and to seek further instructions from the respondent. Counsel for petitioner stated that they have no objection to grant time to the respondent and prayed to direct the respondent to complete the process of settlement by the next date of hearing. Time is enlarged at request of both the counsels. Put up on 21.12.2017.

-sd/-  
S Vijayaraghavan  
Member (Technical)

-sd/-  
K Anantha Padmanabha Swamy  
Member (Judicial)